

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- # 309**  
TO BE ANSWERED ON- 24/07/2024

**INTERNALLY DISPLACED TRIBAL COMMUNITIES OF CHHATTISGARH**

309 # SMT. PHULO DEVI NETAM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the names of the tribal communities of Chhattisgarh that are in the category of 'Internally Displaced People (IDPs)' and the details thereof along with their number; and
- (b) the details of efforts being made by the Union and the State to rehabilitate them?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a) to (b):** As informed by Government of Chhattisgarh, names and details of the local tribal communities affected due to migration including Left Wing Extremism are as under:-

District	No. of Surveyed villages	No. of affected family	Affected population	Names of affected Local tribes
Sukma	85	2229	9702	Dorla, Muriya, Dhurva
Bijapur	08	119	579	Dorla, Muriya & Gond
Dantewada	10	41	208	Muriya, Madiya, Gond, Halba

Government of Chhattisgarh has informed that survey team was constituted and survey was conducted in villages of the adjoining district of neighbouring State of Telangana & Andhra Pradesh. The families so affected were unwilling to return to their original villages/place despite of providing them the information of rehabilitation schemes of the State Government and the security arrangement available through security camps.

Further, Land and its management falls under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India [Seventh Schedule – List ii (State List) – Entry No. (18)]. Whenever land is acquired for any Infrastructure project, it is the responsibility of the State to ensure compliance of "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013). Therefore, data about displacement of Scheduled Tribe population is not maintained centrally.

The RFCTLARR, 2013 lays down procedure and manner of social impact assessment, rehabilitation and resettlement. The First Schedule of the RFCTLARR Act provides for compensation for land owners. As per Section 3(r)(ii) of the RFCTLARR, 2013, 'land owner' includes any person who is granted forest rights under Forest Right Act (FRA), 2006(2 of 2007) or under any other law for the time being in force. The Second Schedule provide for element of rehabilitation and resettlement for all the affected families (both land owners and the families whose livelihood is primarily dependent on land acquired) in addition to those provided in the first Schedule. Similarly, the Third Schedule provide for infrastructural amenities for a reasonably habitable and planned settlement in the resettlement area. RFCTLARR Act, 2013, provides safeguards to the right holders under FRA against displacement under Sections 41 and 42.

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